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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of Decision: 29th October, 2026

Uploaded on: 31st October, 2026

CNR No. DLHC010488202026

+ **W.P.(C) 14999/2026 and CM APPL. 70374/2026**

SHEKHAR & ORS.

.....Petitioners

Through: Mr. Bharat Aggarwal, Mr. Arjun
Pandey & Ms. Namrata Sharma, Advs.

versus

NEW DELHI MUNICIPAL COUNCIL & ANR.Respondents

Through: Mr. Sriharsha Peechara Standing
Counsel for NDMC Mr. Chetanya
Singh ASC, Mr. Soumit Ganguli Ms
Ravicha Sharma, Ms. Swati Mr Akash
Sharma, Advs. for NDMC.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE DINESH BHATT

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.
2. The instant petition has been filed by four vendors in the Palika Bazar, Connaught Place, New Delhi area, details of which are as under:



S.No.	Name Of Vendor	Vending Number and Location	Site and	Serial No. in the list of NDMC records uploaded on NDMC portal
1.	Shekhar S/o Late Kishan Lal and Bhagwati	M.T No.1 , Near Gate No.3 and 4 Palika Bazar , CP		24
2.	Pooja D/o Late Santosh Kumar	M.T No.3 , Near Gate No.3 and 4 Palika Bazar , CP		26
3.	Ram Chander S/o Roop Ram	M.T No.4 , Near Gate No.3 and 4 Palika Bazar , CP		27
4.	Kamal Kishore S/o Late Mool Chand	M.T. No.24 , Near Odean Cinema , CP		4

3. The Petitioners are legal heirs of old *tehbazari* license holders in these areas whose predecessors were given the license. They are presently vending in the above mentioned sites.

4. The prayer of the Petitioners is for inclusion in the survey being conducted by New Delhi Municipal Council (hereinafter '*NDMC*') and for decision in the representation which they have given on 21st September, 2026 and 22nd September, 2026 to the NDMC.

5. The Petitioners have placed on record various documents and challans to show that they have been vending in the respective sites for a very long time.

6. The images of the Petitioners' vends have also been placed on record which are extracted as below:



2026 :DHC :9688-DB



Signature Not Verified

Signed By: RAHUL
Signing Date: 31.10.2026
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W.P.(C) 14999/2026

Page 3 of 5



2026 :DHC :9688-DB



Signature Not Verified

Signed By: RAHUL
Signing Date: 31.10.2026
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W.P.(C) 14999/2026

Page 4 of 5



7. It is the case of the Petitioners that despite being duly authorised *tehbazari* license holders, they are not being permitted to participate in the survey being conducted by the NDMC. They further submit that they are entitled to proper certificates of vending.

8. Considering that the Petitioners predecessors claim to be old *tehbazari* license holders, let the legal heirs appear with all the relevant documents before the Joint Director, TVC on 10th November, 2026 at 2:30 p.m. They shall produce all the documents to show the manner to establish the rights in the *tehbazari*.

9. After their documents are verified, the Petitioners' names shall be added in the survey list. They shall be peacefully allowed to vend subject to the final certificate to be issued by the TVC-II.

10. The petition is disposed of in these terms. Pending applications, if any, are also disposed of.

PRATHIBA M. SINGH
JUDGE

DINESH BHATT
JUDGE

OCTOBER 29, 2026
dj/as